

~~IN~~ THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
I.A. NO.2 OF 2016
IN
CIVIL APPEAL NO(S).12206/2016
COMMISSIONER OF INCOME
TAX(1) HYDERABAD

APPELLANT(S)
VERSUS

APPOLLO HEALTH STREET LTD. RESPONDENT(S)

O R D E R

Application(s) for amendment of Cause
title is/are allowed in terms of the prayer
made by the learned counsels for the parties.
Registry is directed to correct the
cause-title accordingly.

.....,J.

(RANJAN GOGOI)

.....,J.

(NAVIN SINHA)

NEW DELHI

APRIL 13, 2017

ITEM NO.4 COURT NO.4 SECTION IIIA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).12206/2016

COMMISSIONER OF INCOME TAX(1) HYDERABAD
VERSUS

Appellant(s)

APPOLLO HEALTH STREET LTD.

Respondent(s)

(with office report for direction)

Date : 13/04/2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Appellant(s) Mr. Y.P. Adhyaru, Sr. Adv.

Ms. Rekha Pandey, Adv.

Mr. Arijit Prasad, Adv.

Mr. S. Wasim A. Qadri, Adv.

Mrs. Anil Katiyar, Adv.

For Respondent(s) Mr. Tarun Gulati, Adv.

Mr. Manish Rastogi, Adv.

Mr. Shashi Mathews, Adv.

Mr. Pranav Bansal, Adv.

Mr. Kishore Kunal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

I.A. No.2 - Application(s) is/are allowed in
terms of the signed order.

(Neetu Khajuria)

Court Master (Asha Soni)

Court Master

(Signed order is placed on the file.)